

F. No. REG-17/2/2022-Regulation-FSSAI
Food Safety and Standards Authority of India
(A Statutory Authority established under the Food Safety & Standards Act, 2006)
FDA Bhawan, Kotla Road, New Delhi-110002

Dated: the 03rd January 2025

Order

Sub: Decision taken in 45th Food Authority Meeting regarding timeline for the compliance of amendments in labelling provisions

In exercise of the powers conferred by section 92 of the Food Safety and Standards Act, 2006, Food Safety and Standards Authority of India make or amend the Food Safety and Standards Regulations, with the approval of the Central Government.

2. In the 45th Meeting of the Food Authority, following has been decided for the implementation of amendments in labelling provisions:

- (i) The date of enforcement as 1st July subject to minimum of 180 days from the date of notification for the amendments related to FSS (Labelling and Display) Regulations and also for any change in labelling specified in other FSS Regulations.
- (ii) In case of emergency situations, the matter of implementation /enforcement may be decided on case to case basis.



(Anil Mehta)
Director (Regulation)

To:

1. Executive Director (CS) – For information and necessary action.
2. Advisor, QA division
3. All Directors
4. CITO – With a request to upload on FSSAI website

Copy for information:

1. PPS to Chairperson
2. PS to CEO